

(Dictated and pronounced in open court) (10)
Or
(Order pronounced in the open court on.....)

(12) (***

(***

****(7)

ANNEXURE 'D'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

******* Misc. Application No. ----- of----- (12)**

(on behalf of Appellant/Respondent)

in

******* Appeal No. ----- of ----- (12)**

(Arising out of ***** No*****passed by the *****) (10)

M/s *****

.....Appellant (12)

***** (Address) - (10)

VERSUS

Commissioner of *****

.....Respondent (12)

***** , (Address) - (10)

APPEARANCE:

Shri ***** , Advocate for the Appellant

Shri ***** , Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)
HON'BLE MR. *******

MISC. ORDER NO. _____ (12)

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019(11)

******* : (12) – (ALL CAPS)**

FINAL ORDER NO. _____(12)

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019(11)

******* : (12) – (ALL CAPS)**

(Dictated and pronounced in open court) (10)

Or

(Order pronounced in the open court on.....) .

(12) (***

(***

****(7)

ANNEXURE 'C'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)

OR

REGIONAL BENCH - COURT NO. ** (12)

******* Appeal No. ----- of ----- (12)**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

M/s *****
***** (Address) - (10)

.....Appellant (12)

VERSUS .

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

WITH

(i) *** Appeal No. *****/***** (name of Appellant); (ii) ***** Appeal No. *****/***** (name of Appellant); (iii) ***** Appeal No. *****/***** (name of Appellant); (iv) ***** Appeal No. *****/***** (name of Appellant); and (v) (ii) ***** Appeal No. *****/***** (name of Appellant).....and so on**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

APPEARANCE:

Shri *****, Advocate for the Appellant
Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)
HON'BLE MR. *******

CORAM : HON'BLE MR. ***** (12)
HON'BLE MR. *****

FINAL ORDER NO. _____ (12)

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019(11)

***** : (12) – (ALL CAPS)

(Dictated and pronounced in open court) (10)

Or

(Order pronounced in the open court on.....) (10)

(12) (*****)

(*****)

****(7)

(*****)

(12) (*****)

(Dictated and pronounced in open court) (10)
Or
(Order pronounced in the open court on.....) (10)

***** : (12) - (ALL CAPS)

DATE OF HEARING : **.**.2019(11)
DATE OF DECISION : **.**.2019(11)

FINAL ORDER NO. _____ (12)

CORAM : HON'BLE MR. ***** (12)
HON'BLE MR. *****

Shri ***** , Advocate for the Appellant
Shri ***** , Authorised Representative for the Respondent (11)

APPEARANCE:

Commissioner of *****
***** , (Address) - (10)

.....Respondent (12)

VERSUS

M/s *****
***** (Address) - (10)

.....Appellant (12)

ANNEXURE 'B-1'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

******* Appeal No. ----- of ----- (12)**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

M/s *****
***** (Address) - (10)

.....Appellant (12)

VERSUS

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

WITH (12)

******* Appeal No. ----- of ----- (12)**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

M/s *****
***** (Address) - (10)

.....Appellant (12)

VERSUS

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

APPEARANCE:

Shri *****, Advocate for the Appellant
Shri *****, Authorised Representative for the Respondent (11)

(Dictated and pronounced in open court) (10)
Or
(Order pronounced in the open court on.....) (10)

(12) (***

(***

****(7)

ANNEXURE 'A'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)

OR

REGIONAL BENCH - COURT NO. ** (12)

******* Appeal No. ----- of ----- (12)**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

M/s *****

.....Appellant (12)

***** ((Address) - (10)

VERSUS

Commissioner of *****

.....Respondent (12)

***** ((Address) - (10)

APPEARANCE:

Shri *****, Advocate for the Appellant

Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)**

HON'BLE MR. *****

FINAL ORDER NO. _____ (12)

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019(11)

******* : (12) – (ALL CAPS)**

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

(13)

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

***** Appeal No. ----- of ----- (12)

(Arising out of Order-in-Original/Appeal No..... passed by the.....) (10)

M/s *****
***** (Address) - (10)

VERSUS

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

WITH (12)

***** Appeal No. ----- of ----- (12)

(Arising out of Order-in-Original/Appeal No..... passed by the.....) (10)

M/s *****
***** (Address) - (10)

VERSUS

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

AND (12)

***** Appeal No. ----- of ----- (12)

(Arising out of Order-in-Original/Appeal No..... passed by the.....) (10)

APPEARANCE:

Shri *****, Advocate for the Appellant

Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)**
HON'BLE MR. *****

FINAL ORDER NO. _____ (12)

DATE OF HEARING : **, **.2019(11)

DATE OF DECISION : **, **.2019 (11)

******* : (12) – (ALL CAPS)**

(Dictated and pronounced in open court) (10)

Or

(Order pronounced in the open court on.....)

(12) (***)**

(***)**

ANNEXURE 'F'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)

OR

REGIONAL BENCH - COURT NO. ** (12)

******* Misc. Application No. ----- of----- (12)**

(on behalf of Appellant/Respondent)

In

******* Appeal No. ----- of ----- (12)**

(Arising out of ***** No*****passed by the *****) (10)

M/s *****

.....Appellant (12)

***** (Address) - (10)

VERSUS

Commissioner of *****

.....Respondent (12)

***** , (Address) - (10)

WITH

Misc. Application Nos. (i) *****/ROM/COD/ROA/EARLY HEARING/*****/**** in **** Appeal No. *****/****(name of Appellant); (ii) *****/ROM/COD/ROA/EARLY HEARING/*****/**** in ***** Appeal No. *****/****(name of Appellant); (iii) *****/ROM/COD/ROA/EARLY HEARING/*****/**** in ***** Appeal No. *****/****(name of Appellant); (iv) *****/ROM/COD/ROA/EARLY HEARING/*****/**** in ***** Appeal No. *****/****(name of Appellant); (v) *****/ROM/COD/ROA/EARLY HEARING/*****/**** in ***** Appeal No. *****/****(name of Appellant); andand so on

(Arising out of ***** No*****passed by the *****) (10)

AND (12)

******* Misc. Application No. ----- of----- (12)**
(on behalf of Appellant/Respondent)

In

******* Appeal No. ----- of ----- (12)**

(Arising out of ***** No*****passed by the *****) (10)

M/s *****
***** (Address) - (10)

.....Appellant (12)

VERSUS

Commissioner of *****
***** , (Address) - (10)

.....Respondent (12)

APPEARANCE:

Shri ***** , Advocate for the Appellant

Shri ***** , Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)**
HON'BLE MR. *****

FINAL ORDER NO. _____ (12)

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019(11)

******* : (12) – (ALL CAPS)**

(Dictated and pronounced in open court) (10)

Or

(Order pronounced in the open court on.....)

(12) (***)**

(***)**

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

(13)

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

***** Misc. Application No. ----- of -----
(on behalf of Appellant/Respondent)
In
***** Appeal No. ----- of ----- (12)

(Arising out of ***** No ***** passed by the *****) (10)

M/s *****
***** (Address) - (10)

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

WITH (12)

***** Misc. Application No. ----- of ----- (12)
(on behalf of Appellant/Respondent)
In
***** Appeal No. ----- of ----- (12)

(Arising out of ***** No ***** passed by the *****) (10)

M/s *****
***** (Address) - (10)

.....Appellant (12)

VERSUS

Commissioner of *****
***** (Address) - (10)

.....Respondent (12)

APPEARANCE:

Shri *****, Advocate for the Appellant

Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)**
HON'BLE MR. *****

FINAL ORDER NO. _____ (12)

DATE OF HEARING : **, **.2019(11)

DATE OF DECISION : **, **.2019(11)

******* : (12) – (ALL CAPS)**

(Dictated and pronounced in open court) (10)

Or

(Order pronounced in the open court on.....)

(12) (***)**

(***)**

****(7)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
(13)

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

***** Misc. Application No. ----- of ----- (12)
In
(on behalf of Appellant/Respondent)
***** Appeal No. ----- of ----- (12)

(Arising out of ***** No ***** passed by the *****) (10)

M/s *****

***** (Address) - (10)

VERSUS

Commissioner of *****

***** (Address) - (10)

WITH (12)

***** Misc. Application No. ----- of ----- (12)
In
(on behalf of Appellant/Respondent)
***** Appeal No. ----- of ----- (12)

(Arising out of ***** No ***** passed by the *****) (10)

M/s *****

***** (Address) - (10)

VERSUS

Commissioner of *****

***** (Address) - (10)

.....Appellant (12)

.....Respondent (12)

ANNEXURE 'J'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

***** Appeal No. ----- of -----(12

OR

***** Misc. Application No. ----- of----- (12)
In
***** Appeal No. ----- of ----- (12)

DATE OF HEARING : **.***. 2019**

.....

Appellant

VERSUS

Commissioner of *****

.....

Respondent

Present for the Appellant :
Present for the Respondent :

ORDER

List on ***.**

(12) (***)

(***)

ANNEXURE 'I'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)

OR

REGIONAL BENCH - COURT NO. ** (12)

***** Appeal No. ----- of -----(12

OR

***** Misc. Application No. ----- of----- (12)

In

***** Appeal No. ----- of ----- (12)

DATE OF HEARING : ****.***. 2019

.....

Appellant

VERSUS

Commissioner of *****

.....

Respondent

Present for the Appellant :

Present for the Respondent :

ORDER

In view of the request made by the learned counsel for the
Appellant, the hearing of the appeal/application is adjourned. List on

*****.

(12) (***

(***

ANNEXURE 'H'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)

OR

REGIONAL BENCH - COURT NO. ** (12)

******* Misc. Application No. ----- of ----- (12)**
(on behalf of Appellant/Respondent)

In

******* Appeal No. ----- of ----- (12)**

(Arising out of ***** No*****passed by the *****) (10)

M/s *****

.....Appellant (12)

VERSUS

Commissioner of *****

.....Respondent (12)

APPEARANCE:

Shri *****, Advocate for the Appellant

Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)**
HON'BLE MR. *****

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019 (11)

The application is *.*.*. For order, see order of date in
Customs/Excise/Service Tax Application No. ***** of ***** in
Customs/Excise/Service Tax Appeal No. *****of *****.

(12) (***)**

(***)**

ANNEXURE 'G'

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI (13)**

PRINCIPAL BENCH - COURT NO. ** (12)
OR
REGIONAL BENCH - COURT NO. ** (12)

******* Appeal No. ----- of ----- (12)**

(Arising out of Order-in-Original/Appeal No..... passed by
the.....) (10)

M/s *****

.....Appellant (12)

VERSUS

Commissioner of *****

.....Respondent (12)

APPEARANCE:

Shri *****, Advocate for the Appellant

Shri *****, Authorised Representative for the Respondent (11)

CORAM : HON'BLE MR. *** (12)
HON'BLE MR. *******

DATE OF HEARING : **.**.2019(11)

DATE OF DECISION : **.**.2019 (11)

The appeal is *.*.*. For order, see order of date in
Customs/Excise/Service Tax Appeal No. *****of *****.

(12) (***

(***

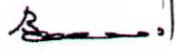
F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi-110066

Date: 25 March 2019

OFFICE ORDER

Hon'ble President has directed that all SPS/Stenographers shall follow uniform practice, while typing orders of the Tribunal in the manner indicated below:-

- (1) The name of the Tribunal, the Bench, the Appeal No., the names of the parties with complete address, the name of the Counsel/Representative, the Coram, the date of order, the Order and the names of the Members in order of their seniority should be in the manner indicated in Annexure "A".
- (2) In case two or three appeals are decided by a Single Order, then the appeal numbers, the names of parties and the names of the Counsel/Representatives should appear in the manner as indicated in Annexure "B1 and B2" respectively.
- (3) In case more than three appeals are decided by a Single Order, then the appeal numbers, the names of the parties and the Counsel/Representatives should appear in the manner as indicated in Annexure "C".
- (4) In case an application is decided, then the application number, the appeal number, the names of the parties and the names of the Counsel/Representative should appear in the manner as indicated in Annexure "D".
- (5) In case two or three applications are decided by a single order, then the application number, the appeal number, the names of the parties and the names of the Counsel/Representative should appear in the manner as indicated in Annexure "E1 and E2" respectively.
- (6) In case more than three applications are decided by a common order, then it should appear in the manner as indicated in Annexure "F".
- (7) In case more than one appeal or more than one application are decided by a common order, then the order should be typed in the file of the main appeal/application. In the connected appeal(s)/application(s), only the operative part of the order i.e. allowed or dismissed or partly allowed or partly dismissed or remanded should be typed with a further statement that the Order can be seen in the main file. A sample draft of the order passed in the connected file is contained in Annexure "G" and "H".
- (8) However, if no final order is passed in an appeal/application, but only adjournment has been granted, then it may not be necessary, even if there are many connected appeals/applications, to include the number of all appeals and applications in the order. In such cases the order should be typed in the file of the main appeal/application and separate orders in the connected matters should be typed indicating only the date to which the matter has been adjourned. A sample order in the main file is contained in Annexure "I" and that in the connected file in Annexure "J".
- (9) If the appeal/application is not finally heard and in the case of Daily Orders, the Order need not state "pronounced on" "per....." etc.
- (10) The font size required for each entry is mentioned separately in the Annexures. The font style may preferably be 'Vardana'. The space between lines in the body of the order should be 1.5".


(Bineesh Kumar K.S)
Registrar

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS/Stenographers to all Members, CESTAT, New Delhi and Regional Benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Website/Guard file/Office copy/Notice Board.